

IN THE NATIONAL COMPANY LAW TRIBUNAL

COURT NO. IV, NEW DELHI

(IB)-1342/ND/2018

Under Section: 7 of IBC Code, 2016.

In the matter of:

State Bank of India

.....Applicant

Vs.

Shree Ambica International Food Company Pvt. Ltd.

.....Respondent

Order delivered on 05.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

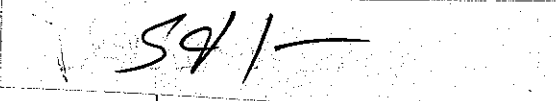
: Mr. PBA Srinivasan, Adv.
Mr. Parth Tandon, Adv.
Mr. Abhay Kumar, Adv.

For the Respondent

:

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 08.10.2018.



**(DR. DEEPTI MUKESH,
MEMBER (JUDICIAL))**